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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.21/2004  
M.A.NO.22/2004

Tuesday, this the 13th day of January, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

1. Transport of Employees Welfare Association through its President H.C. Azad Sehgal  
s/o Sh. Uttam Chand Sehgal  
r/o 23/25, Moti Nagar,  
New Delhi-15
2. Inder Singh Bhist  
s/o Sh. R.S. Bhist  
General Secretary, TEWA  
c/o 5/9 under Hill Road, Delhi
3. M.P. Yadav  
s/o Late Shri Kashi Prasad Yadav  
Member, TEWA  
r/o C-210, Gokul Puri, Delhi-94
4. ASI Radhey Shyam  
Member, TEWA  
c/o 5/9 Under Hill Road Delhi
5. Constable Anil Kumar  
s/o Late Shri Ram Rikh  
Member, TEWA  
r/o H.No.139, Garhi Village  
New Delhi-55

..Applicants

(By Advocate: Shri Naresh Kaushik)

versus

1. Union of India  
through Secretary  
Ministry of Surface Transport  
Transport Bhawan  
1, Sansad Marg, New Delhi
2. Ministry of Home Affairs  
through its Secretary  
Govt. of India  
South Block, New Delhi
3. Govt. of NCT through Principal  
Secretary-cum-Commissioner  
(Transport), 5/9 under Hill Road  
Transport Department  
Govt. of NCT of Delhi,  
Delhi
4. Govt. of NCT of Delhi  
through Secretary (Finance)  
5, Sham Nath Marg  
Govt. of NCT of Delhi, Delhi

..Respondents

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O R D E R (ORAL)

Justice V.S. Aggarwal:

MA-22/2004

MA-22/2004 is allowed subject to just exceptions.  
Filing of joint application is permitted.

OA-21/2004

By virtue of the present application, the applicants seek a direction to the respondents to implement the decision already taken on 10.8.1998 under the Chairmanship of the Chief Minister and to grant parity of pay scales to them, i.e., to the personnel of Transport (Enforcement) Department with Delhi Police w.e.f. 1.1.1996.

2. Learned counsel for applicants has drawn our attention to the fact that the earlier petition had been allowed and the direction had been given to the respondents to take a decision in this regard. Thereafter, the Delhi Administration, as is being asserted, had recommended the claim of the applicants to the Union of India but no decision has been taken in this regard for the past couple of years, the latest communication from the Delhi Administration is stated to be of 30.1.2003.

3. Taking stock of these facts, when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present application.

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4. It is directed that respondent No.1 would consider the request and take a conscious decision preferably within four months from the date of receipt of a copy of this order. It shall be highly appreciated, if a speaking order in this regard is passed and communicated to the applicants.

5. Subject to aforesaid, application is disposed of.

1/6/2022  
( S. K. Naik )  
Member (A)

V. S. Aggarwal  
( V. S. Aggarwal )  
Chairman

/sunil/